

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS

LOK SABHA

**UNSTARRED QUESTION NO. 1340 TO BE ANSWERED ON: 06.02.2026**

**Distribution of Fertilizers in Nashik**

**1340: SHRI RAJABHAI PARAG PRAKASH WAJE:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government ensures fertilizer distribution in Nashik—typically according to monthly supply plans drawn before Kharif and Rabi crop seasons, aligned with national guidelines that mandate pre-season provisioning, if so, the details thereof;

(b) whether delayed supply in Nashik has fueled black - market activity, harming farmers—nationally such non-timely distribution has been linked to diversion and inflated pricing; and

(c) if so, the extent of such malpractices reported in Nashik (e.g., number of cases, inflated price levels) and the problems faced by farmers in procuring fertilizers at proper cost and timing along with the corrective measures taken in this regard such as enhanced monitoring, raids and district help-desk support, as notified in similar cases elsewhere?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (c) The availability of fertilizers viz. Urea, DAP, MOP and NPKS has remained adequate in the State of Maharashtra during the ongoing Rabi 2025-26 season. The information regarding requirement, availability and sales of these fertilizers in the State of Maharashtra during the said season is as under:

S. No.	Product	Seasonal Requirement for RABI 2025-26	Pro rata Requirement From 01/10/25 to 02/02/26	Availability From 01/10/25 to 02/02/26	Cumulative DBT Sales From 01/10/25 to 02/02/26	FIG. IN LMT
						Closing Stock as on 02/02/26
1	UREA	11.25	8.22	12.06	8.20	3.86
2	DAP	2.60	2.02	3.67	1.95	1.72
3	MOP	1.50	1.07	1.50	0.66	0.84
4	NPKS	12.00	9.23	16.89	7.99	8.91

Further, the mandate of Department of Fertilizers (DoF) is to ensure adequate availability of fertilizers at state-level. However, the distribution of fertilizers within the State at the district level is done by the respective State Government.

Accordingly, as per the information received from the State Government of Maharashtra, no delay in the supply of fertilizers has been observed in Nashik district. The information regarding the requirement and availability of fertilizers during the Kharif 2025 and ongoing Rabi 2025-26 season in Nasik district is as under:

FIG. IN MT

Sr. No.	Fertilizer	Requirement	Availability	Requirement	Availability
		Kharif 2025		Rabi 2025-26	
1	UREA	88561	105941	67500	66250
2	DAP	20324	30772	19500	30308
3	MOP	2000	5866	4900	2676
4	NPKS	92100	146022	131500	142036

Furthermore, in order to regulate fertilizer distribution and prevent irregularities, a special e-PoS stock verification campaign was conducted block-wise in the district from 16 to 18 September 2025, and for effective monitoring and quality control, 17 flying squads were constituted. Fertilizer inspectors and flying squads were instructed to carry out regular inspections of fertilizer sale centres, and in cases where irregularities relating to linking or violations of statutory provisions were detected, legal action was initiated under the Fertilizer Control Order, 1985 and the Essential Commodities Act, 1955, for necessary action by the Licensing Authority and the Director (Inputs), Commissionerate of Agriculture, Pune. Further, "Say No to Linking" boards were prominently displayed at subsidized fertilizer sale centres across the district along with contact numbers of concerned local officers to facilitate grievance redressal for farmers.

During the year 2025–26, a total of 3,537 fertilizer sale centres were inspected and 1,119 fertilizer samples were collected for laboratory analysis, of which 81 samples were found to be non-standard; 13 samples were within permissible tolerance limits and strict warnings were issued, while legal action was initiated in respect of the remaining samples found beyond permissible limits. Additionally, three police cases were registered in the district relating to the sale of spurious fertilizers and sale without valid licences, resulting in the seizure of 12.03 MT of fertilizer stock.

In addition, during inspections under the Fertilizer Control Order, 1985, licence-related irregularities were also detected, leading to the suspension of 41 fertilizer licences and permanent cancellation of 3 licences in the district.

\*\*\*\*\*